

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT

20/09/2018

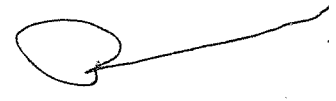
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/397/2018
PETITION NUMBER : CP/563/IB/2017
NAME OF THE PETITIONER(S) : P.R.Raman (RP)
NAME OF THE RESPONDENTS : oceanic Edibles International Ltd & 4 Others
UNDER SECTION : 19(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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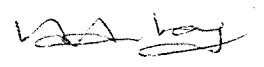
P. R. RAMAN

RESOLUTION PROFESSIONAL



V. J. ARUL RAJ

COUNSEL FOR RESPONDENT



ORDER

RP is present. Counsel for R2 is present. It has been submitted by the Counsel for R2 that he has not been provided the Minutes and the relevant record pertaining to the CIR process.

The RP is directed to provide the Minutes and any other information to the R2 except those informations which are required to be kept secret for the purpose of maintaining confidentiality of the CIR process.

It has been submitted by the RP that the operation of "ammonia expulsion" has successfully been completed on the schedule date i.e., on 18.09.2018. Therefore, the Application stands **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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